

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 801/2018 /- 2607

Dated:- 16.6.2021

From: The Member Secretary
To

The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi,
Delhi 110001.

Subject:- Progress report in compliance of order dated 04-1-2021 passed in OA No. 801/2018 titled Jasmeet Singh V/s State of HP others pending before the Hon'ble NGT Delhi.

Sir,

It is submitted that the afore-cited matter related to non-compliance of CETP Baddi was listed on 04-01-2021 wherein Hon'ble NGT has passed following directions:-

"...7. We find that though in the show cause notice the State PCB proposed disconnecting power supply, this direction has not been given in the final order. We also find that the CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste.

8. Let further progress report be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....".

In compliance to afore-cited order dated 04-01-2021 it is submitted that earlier the State Board had filed an Interim Report vide letter No. PCB/OA No. 801/2018 /-1549 dated 6-5-2021 wherein it was submitted that Board has taken steps to make the CETP, Baddi compliant. The FDS level was found 2364mg/ltr as per sampling conducted at that time, though not within the prescribed limits. It is further submitted that now the latest sample taken on 21-5-2021 and 7-6-2021 has been found within the prescribed limits w.r.t. FDS as the same has been reduced to the 2019mg/ltr and 2072 mg/ltr respectively. The sampling chart of the CETP Baddi is annexed as **Annexure –A** which reveals that there is continuous improvement and now the analysis results of latest sample taken are meeting the norms w.r.t. FDS.

It is further submitted that as regard to the issue of industries having effluent generation of more than 200 KLD, the State Board had identified and issued directions to 16 numbers of industries to operate their treatment plants i.e. primary, secondary and tertiary treatment system for the effluent treatment as per Environment Conditions of CETP and also directed to recycle / reuse to the maximum extent and also to reduce the FDS. Now as per report received from the Regional Office Baddi, these 16 units are operating the effluent treatment plants prior to their effluent discharge to CETP. The State Board has conducted inspection and

sampling of these 16 units. The earlier results of sampling conducted on 21-1-2021, 29-1-2021, 1-3-2021, 23-3-2021 and 16-4-2021, were found within limits (except of three units of M/s Vardhman and one unit of Winsome Textile) which has already been placed on record alongwith interim report dated 6-5-2021. However, the latest results of sampling conducted on 21-5-2021 the results of three units namely M/s P&G Home Products Baddi, M/s Torrent Pharmaceutical Ltd. Baddi and M/s Abbott Health care, Baddi were found above the prescribed limits for which notices dated 16-6-2021 has been issued to these units. Copy of sample results and notices issued are annexed as **Annexure-B and Annexure-C (colly)**. The sample results of other units were found within the prescribed limits. It is further submitted that as reported by Regional Officer, Baddi the member industries having flow less than 200 KLD are disposing off their effluent to CETP, Baddi after primary treatment.

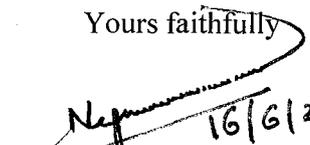
As regard to the compliance by the four textile units namely Auro Textile, Auro Textile unit -II, Auro Dyeing of Vardhman Textile and one unit of Winsome Textile, it is submitted that as per report received from the Regional Office, Baddi, the work of installation of advance treatment system by M/s Vardhman textile to reduce FDS is under progress and Reverse Osmosis system of capacity of 2 MLD shall be operational by 30-6-2021. In addition to Reverse Osmosis, M/s Vardhman Textile is also installing the Multi Effect Evaporator of capacity of 370 KLD. As regard to progress of installation of advance treatment system by M/s Winsome Textile it is submitted that as per report received from Regional Office, Baddi the unit has completed the civil construction work. The installation of Reverse Osmosis system and other components is under progress. Copies of progress report of these textile units received from Regional Office are annexed as **Annexure D and E**. The latest sample results of these four textile units are still not meeting the norms. Sample results are annexed as **Annexure-F**. As already submitted in interim progress report dated 6-5-2021, it is again submitted here that State Board had issued directions on 1-1-2021 to these four textile units under section 33-A of Water Act, 1974 for closure and levied Environmental Compensation which were challenged by these units before the Hon'ble High Court of HP vide CWP No. 414/2021, 416/2021 417/2021 and 418/2021. The Hon'ble High Court of HP vide order dated 11-1-2021 and 15-3-2021 has stayed the operation of the directions issued by the State Board and the matter is still pending before the Hon'ble High Court of Himachal Pradesh for adjudication. Copies of order dated 15-3-2021 are annexed as **Annexure-G**.

It is further submitted that due to constant efforts of all stakeholders, the two consecutive latest samples of CETP outlet are meeting the norms prescribed by the MoEF &CC vide notification dated 1-1-2016. In future, the State Board shall continue to make all efforts in form of surveillance, regular monitoring and regulation on the CETP and member industries, so that the CETP remains compliant in future as well.

It is therefore requested that aforementioned progress report may kindly be placed on record please.

(Encl: as above)

Yours faithfully


16/6/21
Member Secretary
HPSPCB, Shimla-9,
J



H.P. STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III
NEW SHIMLA-171009

ANNEXURE - A



Sample analysis Summary of CETP at Baddi

S. No.	Date of Sampling	Parameters							Remarks
		pH (5.5 - 9.5)	TDS (<2100 mg/L)	TSS (<100 mg/L)	COD (<250 mg/L)	BOD (<30 mg/L)	Chloride (<1000 mg/L)	Oil & Grease (<10 mg/L)	
1	07-01-2021	7.79	FDS-3710	22	128	26	1574.88	0.48	Above limit
2	13-01-2021	8.10	FDS-2410	44.8	132	24	689.78	0.28	Above limit
3	21-01-2021	8.10	FDS-2610	48.8	124	22	1164.63	-	Above limit
4	09.02.2021	8.15	FDS-2630	39.4	128	22			Above limit
5	27.02.2021	7.66	FDS-3234.4	27.2	112	18			Above limit
6	01.04.2021	8.08	FDS-2364	23.7	72	20			Above limit
7	13.04.2021	7.84	FDS-2317	32.9	92	22			Above limit
8	04.05.2021	7.96	FDS-2149	62.9	140	28			Above limit
9	21.05.2021	7.31	FDS-2019	51	128	28			Within limit
10	7.06.2021	7.26	FDS-2072	16.6	112.0	22.0			Within limit

12/10

Analysis Results of Industrial units having Hydraulic loading more than 200 KLD

Sr. No.	Name And Address of Units	Sampling Point.	Date of Sampling	CETP Inlet Parameters					Remarks
				pH (6.0 -9.0)	FDS (<2100 mg/L)	TSS (<250 mg/L)	COD (<1000 mg/L)	BOD (<350 mg/L)	
1.	Abbot Healthcare Sai Road Baddi	FOL of ETP discharge to CETP	21-5-21	5.89	8197	1112	832	380	FDS,TSS,COD,BOD Above Limits
2.	Mondelez India Food Pvt. Ltd. Unit-I (Cadbury India Ltd.)	Final out let of ETP Discharge to CETP(Common Discharge of unit -I & unit -II	21-5-21	7.64	1876	48.5	152	44	Within limit
3.	Mondelez India Food Pvt. Ltd. Unit-II (Cadbury India Ltd.)								
4.	Torrent Pharmaceuticals Vill Bhud Malkhumajra	Final outlet of ETP discharge to CETP	21-5-21	8.08	2280	11.9	120	32	FDS above limit
5.	Dabur India Ltd Nalagarh (Food Supplement)	Final outlet of ETP Discharge to CETP	21-5-21	7.97	945	83.2	144	40	Within limit
6.	Kandhari Beverages Ltd.	Final outlet of ETP Discharge to CETP	21-5-21	7.83	1130	28.5	136	38	Within limit
7.	Procter & Gamble (P&G) Home Products (Unit-I)	Final outlet of ETP Discharge to CETP	21-5-21	6.80	2366	20.3	184	54	FDS above limit
8.	Deepak Spinner Ltd. Plot No 121 DIC IA Baddi	Final outlet of ETP Discharge to CETP	21-5-21	7.36	512	36.8	88	18	Within limit
9.	Dabur India Ltd (Baddi)	Final outlet of ETP Discharge to CETP	21-5-21	7.64	1216	29.4	128	36	Within limit
10.	Birla Textile mills Sai Road Baddi	Final outlet of ETP Discharge to CETP	21-5-21	7.03	1218	116	120	26	Within Limits
11.	Ds drinks & Beverages	Final outlet of ETP Discharge to CETP	21-5-21	7.04	856	74.2	96	24	Within Limits
12.	Auro Dying unit-II	Plant Not Established yet	--	--	--	--	--	--	--

[Signature]
Sr. Environmental Engineer,
HPSPCB, Regional Office Baddi.



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-683/M/s P&G Home Products. /2020/-

Dated:

To

M/s Procter & Gamble Home Products,
Plot No. 1, Katha, Baddi Distt, Solan, H.P

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"....7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas, in pursuance to the aforesaid directions, a letter was issued to the unit vide no. 22428-43 dated 11-01-2021 informing the unit to undertake primary treatment as per EC conditions of the CETP. Further unit was informed to treat the effluents & recycle/reuse to the maximum extent and also reducing the FDS;

Whereas, as per conditions of Environmental Clearance granted in favor of M/s Baddi Infrastructure on 8-01-2013, every member industry with hydraulic loading more than 200 KLD shall treat in the existing onsite ETP's to the standards mentioned in the consent orders issued by State PCB and then discharge into CETP for further treatment. Further the member units having effluent more than 200 KLD, shall give top priority for recycle/reuse;

Whereas, the State Government vide notification dated 26-12-2019 and 17-03-2018 have prescribed the inlet quality norms for all the member industries contributing effluent to CETP, Baddi for final disposal, treatment and compliance in view of outlet discharge norms notified by MoEF & CC, Government of India vide dated 01-01-2016.

-Contd.-

Whereas, latest sample reports has been received from the Pr. Scientific Officer, Central Laboratory, Parwanoo regarding the sampling of the unit conducted on 21-05-2021 vide which it has been revealed that the unit is failing to meet the prescribed norms for the inlet quality standards for FDS parameter.

Whereas the facts stated above and non-compliance of the unit tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Act, attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 41, 43 and 44 of Water Act, 1974.

The above is proposed notwithstanding action for disconnection of power supply and closure of the unit under sections 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019.

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions along with the imposition of Environment compensation as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.

Nipun Jindal
15/6/21
(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB-683/ M/s P&G Home Products, /2020/- 2571-72

Dated: 16.6.2021

Copy forwarded to the following:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP, for information and directed to submit ATR within 7 days to HQ for further action in the matter.

Nipun Jindal
15/6/21
(Dr. Nipun Jindal, IAS)
Member Secretary



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-329/ M/s Torrent Pharmaceutical Ltd. /2020/-

Dated:

To

M/s Torrent Pharmaceutical Ltd
Village Bhud Makhnu Majra, Baddi, Distt, Solan, H.P

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"....7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas, in pursuance to the aforesaid directions, a letter was issued to the unit vide no. 22428-43 dated 11-01-2021 informing the unit to undertake primary treatment as per EC conditions of the CETP. Further unit was informed to treat the effluents & recycle/reuse to the maximum extent and also reducing the FDS;

Whereas, as per conditions of Environmental Clearance granted in favor of M/s Baddi Infrastructure on 8-01-2013, every member industry with hydraulic loading more than 200 KLD shall treat in the existing onsite ETP's to the standards mentioned in the consent orders issued by State PCB and then discharge into CETP for further treatment. Further the member units having effluent more than 200 KLD, shall give top priority for recycle/reuse;

Whereas, the State Government vide notification dated 26-12-2019 and 17-03-2018 have prescribed the inlet quality norms for all the member industries contributing effluent to CETP, Baddi for final disposal, treatment and compliance in view of outlet discharge norms notified by MoEF & CC, Government of India vide dated 01-01-2016.

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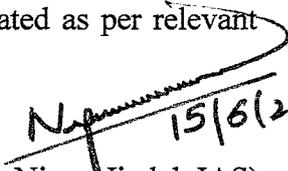
Whereas, latest sample reports has been received from the Pr. Scientific Officer, Central Laboratory, Parwanoo regarding the sampling of the unit conducted on 21-05-2021 vide which it has been revealed that the unit is failing to meet the prescribed norms for the inlet quality standards for FDS parameter.

Whereas the facts stated above and non-compliance of the unit tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Act, attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 41, 43 and 44 of Water Act, 1974.

The above is proposed notwithstanding action for disconnection of power supply and closure of the unit under sections 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019.

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions along with the imposition of Environment compensation as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.


15/6/21
(Dr. Nipun Jindal, IAS)
Member Secretary
cc

No. PCB-329/ M/s Torrent Pharmaceutical Ltd., /2020/-

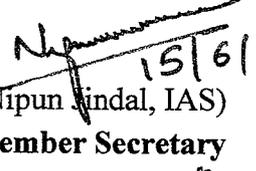
2573-75

Dated:

16 6 2021

Copy forwarded to the following:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 7 days to HQ for further action in the matter.


15/6/21
(Dr. Nipun Jindal, IAS)
Member Secretary
cc



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-438/ M/s Abbott Healthcare /2020/-

Dated:

To

M/s Abbott Health Care Ltd
Village Bhatauli Khurd, Baddi, Distt, Solan, H.P

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"...7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas, in pursuance to the aforesaid directions, a letter was issued to the unit vide no. 22428-43 dated 11-01-2021 informing the unit to undertake primary treatment as per EC conditions of the CETP. Further unit was informed to treat the effluents & recycle/reuse to the maximum extent and also reducing the FDS;

Whereas, as per conditions of Environmental Clearance granted in favor of M/s Baddi Infrastructure on 8-01-2013, every member industry with hydraulic loading more than 200 KLD shall treat in the existing onsite ETP's to the standards mentioned in the consent orders issued by State PCB and then discharge into CETP for further treatment. Further the member units having effluent more than 200 KLD, shall give top priority for recycle/reuse;

Whereas, the State Government vide notification dated 26-12-2019 and 17-03-2018 have prescribed the inlet quality norms for all the member industries contributing effluent to CETP, Baddi for final disposal, treatment and compliance in view of outlet discharge norms notified by MoEF & CC, Government of India vide dated 01-01-2016.

-Contd.-

Whereas, latest sample reports has been received from the Pr. Scientific Officer, Central Laboratory, Parwanoo regarding the sampling of the unit conducted on 21-05-2021 vide which it has been revealed that the unit is failing to meet the prescribed norms for the inlet quality standards for pH, FDS, BOD, and TSS parameters.

Whereas the facts stated above and non-compliance of the unit tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Act, attracting fine up-to Rupees ten thousand and imprisonment up-to seven years under sections 41, 43 and 44 of Water Act, 1974.

The above is proposed notwithstanding action for disconnection of power supply and closure of the unit under sections 33-A of the Water (Prevention and Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019.

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions along with the imposition of Environment compensation as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.


(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB-438/ M/s Abbott Healthcare Ltd., /2020/-

2575-76

Dated:

16.6.2021

Copy forwarded to the following:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 7 days to HQ for further action in the matter.


(Dr. Nipun Jindal, IAS)
Member Secretary



**H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795- 245374**

No.PCB/SEE (RO) Baddi/M/s Auro Textile/2020- 311

Dated: 07.06.2021

To

The Member Secretary,
HP State Pollution Control Board,
Him Parivesh, Below BCS, Phase-III
New Shimla, H.P. 171009

Subject: Progress Report- Auro Textile.
Sir,

This is in continuation to this office letter no. 212 dated 30.04.2021 regarding the progress made by M/s Auro Textile. In this context, the site was again visited on 03.06.2021 the further progress made by unit till date for installation of Reverse Osmosis plant of capacity of 2 MLD and Multi Effect Evaporator of capacity 370 KLD is as below:

Progress Report w.r.t Installation of Reverse Osmosis plant of capacity of 2 MLD.

1. The civil work for proposed Reverse Osmosis System has been completed.
2. All the components of the Reverse Osmosis Plant have been received at site and work for installation of same was in progress.
3. The unit installed motors at pump house, membrane in ultra filtration tank, motors and blowers , UF Blowers, UF Pumps, RO feed pump, bulk acid & concentrate tanks, CIP System, RO SIP tank feed & CIP Cartridge filter, RO Skids.
4. The work for installation of electrical panel, electrical connection to RO plant and piping work was in progress and as conveyed by the unit same shall be operational till 30.06.2021.

Progress Report W.r.t Installation of Multi Effect Evaporator of capacity 370 KLD.

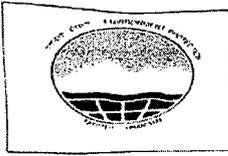
1. The civil work for installation of Multi Effect Evaporator is under process.
2. The unit has received balance tank, surface and vent condenser, Agitated Thin Film Dryer (ATFD), ATFD Balance tank, ATFD Condenser, ATFD Condensate pump with motor, Cyclone Separator, Steam Condensate tank, Process Condensate tank and partial parts of MS structural material and Vapor Liquid Separators has been received.
3. The detail of other components of which are yet to be received at site are Feed pump to Balance With Motor, MEE feed pump, Pre-Heaters shell and tube type, Forced Circulation Evaporators, , Thermo Vapor Recompressor (TVR), Recirculation Pump with Motor, Concentrate Discharge Pump With Motor, Condensate pump With Motor, Vacuum Pump With Motor, Vapour Duct, Process Pipe & Fittings, FRP Cooling Tower & accessories, Feed pump With Motor for ATFD, ATFD Blower With Motor, ATFD Condensate pump with motor, Seal Water Supply System, CIP Pump and CIP Tank.

Further, as per latest analysis report received from the Central Laboratory of sample collected on 28.04.2021 the results w.r.t FDS for Category-IV is above the prescribed limits.

Submitted for your kind information and further necessary action at your end please.

Yours faithfully


Senior Environmental Engineer
HPSPCB, Baddi



ANNEXURE **E**

H.P. STATE POLLUTION CONTROL BOARD,
Regional Office "HIMUDA COMPLEX" Phase-1, Baddi
Tehsil Baddi, Distt. Solan (HP) Phone-01795- 245374

No.PCB/SEE (RO) Baddi/M/s Winsome Textile Limited. /2020- 312

Dated: 07.06.2021

To

The Member Secretary,
HP State Pollution Control Board,
Him Parivesh, Below BCS, Phase-III
New Shimla, H.P. 171009

Subject: Progress Report- Winsome Textile Limited.

Sir,

This is in continuation to this office letter no. 211 dated 30.04.2021 regarding the progress made by Winsome Textile. In this context the site was again visited on 03.06.2021 the further progress made by unit till date is as below:

1. The unit has completed laying the truss and roof sheeting work and has completed the civil construction work.
2. The unit has procured some parts of RO System which are lying at site Filter press, Stainless Steel Clarifier (1No.), Chemical Storage Sintex Tank 2 no.), RO Membrane 62 nos, NF-1 CIP System, RO SIP System, UF CIP System, CIP Tanks, Assembly for CIP system, Level transmitter for product water storage tank (4No.), Reverse Osmosis-3 HPP Pumps (2No.), NK series Pump (1No.), NF-1HPP Pump (1 no.), NF-1HPP Pump (1No.), Reverse Osmosis-1 HPP Pumps (1No.), Reverse Osmosis-2 HPP Pumps (1No.), NF-270 Membrane (84 No.)-4 No, dosing tank, holding tank, reaction tank, multi grade filter, activated carbon filter.
3. The detail of other components of which are yet to be received as UF Skid, RO Skid and RO Skid
4. The unit has started the process of erection of filter press for dewatering of sludge.
5. The unit has not started yet the work for erection of Reverse Osmosis Plant.
6. As per latest analysis report received from the Central Laboratory of sample collected on 28.04.2021 the results w.r.t. FDS for category-IV is above the prescribed limits.

Submitted for your kind information and further necessary action at your end please.

Yours faithfully


Senior Environmental Engineer
HPSPCB, Baddi

Compiled Sample Results of M/s Vardhman Textiles Ltd (to the inlet of CETP)

	Unit	Date of Sampling	pH (6.0 -9.0)	FDS (<2100 mg/L)	TSS (<250 mg/L)	COD (<1000 mg/L)	BOD (<350 mg/L)	Chloride	Oil & Grease 15 mg/L	Lead (1 mg/L)	Remarks
1	Auro Dyeing -I, Baddi	07.01.2021	7.38	1350	32	120	46	--	1.27	ND	Within limit
	Auro Textile-I, Baddi	07.01.2021	6.15	1680	175	920	320	--	2.34	ND	Within limit
	Auro Textile-II, Baddi	07.01.2021	7.87	1060	206	656	160	--	3.18	ND	Within limit
2	Auro Dyeing -I, Baddi	21.01.2021 (Cat-I)	7.43	950	1144.8	340	140	--	--		TSS above limit
	Auro Textile-I, Baddi	21.01.2021	8.59	5520	54.4	128	28	--	--		FDS above limit
3	Auro Textile-I, Baddi	09.02.2021	8.44	6066.8	17.8	136	30				FDS above limit
4	Auro Textile-I, Baddi	01.03.2021	8.11	7517	51.2	148	36				FDS above limit
5	Auro Textile-I, Baddi	23.03.2021	8.58	6987.2	50	112	28				FDS above limit
6	Auro Textile-I, Baddi	08.04.2021	8.14	5614	69.6	216	110				FDS above limit
7	Auro Textile-I, Baddi	28.04.2021	7.43	6188	19.6	100	26				FDS above limit
8.	Auro Textile-I, Baddi	21.05.2021	7.13	5992	102	164	56				FDS above limit

**Compiled sample results of M/s Winsome textiles to Inlet quality standards for CETP
(Discharge to CETP (Cat-IV))**

Sr. No.	Date of Sampling	pH (6.0 -9.0)	FDS (<2100 mg/L)	TSS (<250 mg/L)	COD (<1000 mg/L)	BOD (<350 mg/L)	Chloride	Oil & Grease 15 mg/L	Lead (1 mg/L)	Remarks
1	07.01.2021	6.60	1060	58	256	72	--	1.06	ND	Within limit
2	21.01.2021	7.88	6910	268.4	192	70	--	-		FDS, TSS above limit
3	09.02.2021	7.57	7128	160.2	280	88				FDS above limit
4	01.03.2021	7.30	1808	122.8	216	76				Within limit
5	23.03.2021	7.04	5880.2	68.8	64	16				FDS above limit
6	08.04.2021	7.58	5268	36.5	296	28				FDS above limit
7	28.04.2021	7.03	5433	33.5	140	42				FDS above limit
8.	21.05.2021	7.16	6776	200.5	84	20				FDS above limit



ANNEXURE - G (Colly)

CWP No. 414 of 2021-B

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

Mr. Maan Singh, Advocate, for respondents No. 2 and 3.

Learned Additional Advocate General seeks and is granted two weeks' time to file reply.

Admit. Post for hearing after two weeks. Interim order dated 11.01,2021 to continue till further orders.

(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.



CWP No. 416 of 2021-B

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

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(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.



CWP No. 417 of 2021-B

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

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